



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड ²⁹
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० H-94033 / C-2 / NGT-07 / 2023
Ref. No

दिनांक 22-5-23
Date

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.
E-mail - judicial-ngt@gov.in

Subject: Submission of Joint Committee report in compliance of directions issued by Hon'ble NGT vide order dated 17.05.2023 in O.A. No. 678/2022 Jeetu Singh Vs State of Uttar Pradesh.

Sir,

In compliance of Hon'ble NGT order dated 17.05.2023 in the matter of O.A. No. 678/2022 Jeetu Singh Vs State of Uttar Pradesh, the Joint Committee report is being filed herewith.

It is requested that the aforesaid Joint Committee Report may be presented before the Hon'ble Tribunal for kind consideration.

Encl: As above.

Yours faithfully,

Chief Environmental Officer
Circle-2

JOINT INSPECTION REPORT IN REFERANCE TO HON'BLE NGT ORDER IN THE MATTER OF ORIGINAL APPLICATION NO- 678/2022, JEETU SINGH VERSUS STATE OF U.P.

1. Background

Hon'ble National Green Tribunal, Principal Bench, New Delhi passed order on dated 17.05.2023 in O.A. No- 678/2022, the matter of Jeetu Singh versus State of U.P. and others. The operative part of the order is as follows: -

".....4. In its report the Joint Committee has again submitted its further report regarding mining in lease hold area 24/17 situated in village Chikassi, Tehsil Orai, District Hamirpur leased out to Sh. Anand Kumar Gupta and the Joint Committee has not carried out any detailed inspection and has not submitted any specific report regarding alleged illegal mining by Mr. Sushil Tomar, resident Chandpur, Kanpur Dehat in Khand no. 24/17 in Village Muhana, Police Station Dakore, Tehsil Orai, District Jalaun. The applicant was also not associated at the time of inspection.

5. The Joint Committee is again directed to inspect the alleged mining site in Village Muhana, Police Station Dakore, Tehsil Orai, District Jalaun and to verify the factual position and submit its report with respect to all aspects including following points:

A. Whether any mining is being done in Village Muhana, Police Station Dakore, Tehsil Orai, District Jalaun in river Betwa.

B. Whether Mr. Sushil Tomar, resident Chandpur, Kanpur Dehat has been allotted mining lease in the area of Village Muhana, Police Station Dakore, Tehsil Orai, District Jalaun.

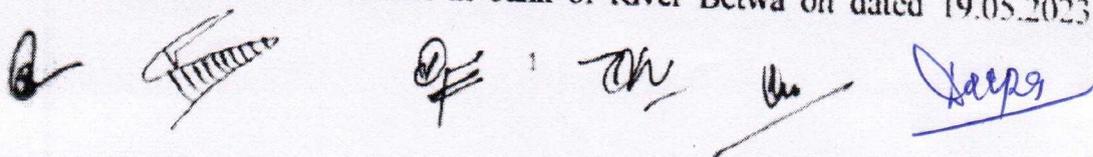
C. Whether any mining lease in the area of Village Muhana, Police Station Dakore, Tehsil Orai, District Jalaun is allotted to any other person.

6. The Joint Committee is also directed to associate the applicant at the time of inspection.

7. Report of the Joint Committee be filed on or before 22.05.2023 by way of e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

8. List for further consideration on 23.05.2023.

2. The nominated Joint Committee member carried out field visit alleged mining site in and around Village- Mohana, Police Station Dakore, Tehsil- Orai, District - Jalaun in bank of River Betwa on dated 19.05.2023 in



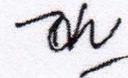
presence of applicant Mr Jeetu Singh, Gram Pradhan, Mohana, District- Jalaun.

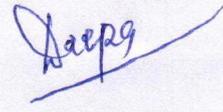
3. In compliance of direction issued by Hon'ble National Green Tribunal Joint Committee Member interacted with applicant Shri Jeetu Singh, Gram Pradhan- Mohana resident of Village- Mohana. Polish station- Dakore, Tahsil- Orai, District- Jalaun during visit on dated 19.05.20223. It was informed by applicant that lessee of lease area 24/17, that is situated in Village- Chikasi, Tehsil- Sarila, District – Hamirpur has been done mining in area of village- Mohan, Polish station- Dakore, Tahsil- Orai, District- Jalaun and diverted the stream of the river Betwa towards village- Mohana side.
4. The factual position of the aforesaid place during the visit of committee member was found given as below: -
 - 4.1 The land area of Village- Mohana in river Betwa was found submerged in river stream flow hence illegal mining in village- Mohana could not be verified, but river stream has been diverted towards village- Mohana by lessee of Khand no- 24/17 of Village- Chikasi, Tehsil- Sarila, District– Hamirpur.
 - 4.2 Mining Office, Jalaun informed that no any mining allotted to Mr. Sushil Tomar, resident Chandpur, Kanpur Dehat in the area of Village Mohana, Police Station Dakore, Tehsil Orai, District Jalaun.
 - 4.3 As per Mining office Jalaun one mining lease allotted in the area of Village-Mohana, Tehsil-Orai, District-Jalaun which is far from the location of complaint and at present the mining lease is not in operation. **Annexure-1**
 - 4.4 Mining Office, Jalaun informed that khand no- 24/17 is not created in area of village- Mohana, Tehsil- Orai, District – Jalaun on River Betwa.
 - 4.5 The lease area khand no- 24/17 of Village- Chikasi, Tehsil- Sarila, District – Hamirpur (sanctioned and allotted) is situated throughout

the river stream section. The village- Chikasi, District- Hamirpur is situated one side of River Betwa and village – Mohana, District- Jalaun is situated other side of River Betwa. The stream of River Betwa is flowing in the area of village- Chikasi, District- Hamirpur presently. The lease area khand no- 24/17 of Village- Chikasi, Tehsil- Sarila, District – Hamirpur is situated both side of river stream.

- 4.6 During the visit of committee member, it was found that lessee of khand no- 24/17 of Village- Chikasi, Tehsil- Sarila, District – Hamirpur have been diverted the stream flow of River Betwa towards the village- Mohana. Due to water submergence in river stream, it could not be verified that mining work is done in river stream. However river stream flow diversion and mining work in stream is prohibited through the various guidelines.
- 4.7 Mining work has been done within allotted Co- Ordinate in village- Chikasi and but river stream has been diverted towards village- Mohan by lessee of khand no- 24/17 of Village- Chikasi, Tehsil- Sarila, District- Hamirpur. The land area of Village- Mohana in river Betwa was found submerged in river stream flow, hence illegal mining in village- Mohana could not be verified. During the committee visit no mining is carried out within land area of village- Mohana.
- 4.8 It was also found that lease area khand no- 24/18 of Village- Chikasi, Tehsil- Sarila, District – Hamirpur (sanctioned and allotted) is situated throughout the river stream section. The village- Chikasi, District- Hamirpur is situated one side of River Betwa and village – Mohana, District- Jalaun is situated other side of River Betwa. The stream of River Betwa is flowing in the area of village- Chikasi, District- Hamirpur presently. The lease area khand no- 24/18 of Village- Chikasi, Tehsil- Sarila, District – Hamirpur is situated both side of river stream. Lessee of khand no- 24/18 of Village- Chikasi, Tehsil- Sarila, District – Hamirpur has been diverted the stream flow

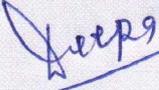
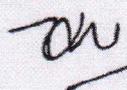
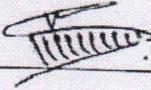



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of River Betwa towards the village- Mohana. Due to water submergence in river stream, it could not be verified that mining work is done in river stream. However river stream flow diversion and mining work in stream is prohibited through the various guidelines.

- 4.9 Demarcation post between village- Mohana, Tahsil- Orai, District- Jalaun and village- Chikasi, Tahsil- Sarila, District- Hamirpur was not found during the visit.
5. Applicant has given written statement that he was not know that Khand no- 24/17 of village – Chikasi of District- Hamirpur is situated both side of stream of river Betwa. Due to mining work carried out towards village- Mohana, complaint was being done by him that illegal mining was being done in area of village- Mohana, Tehsil- Orai, District- Jalaun. The written statement of applicant is enclosed. **Annexure-2**

Joint Committee Members	Designation	Signature
Shri Ramesh Chandra	Additional District Magistrate (F/R), Hamirpur	
Shri Sukrama Prashad Vishwakarma	Sub Divisional Magistrate, Sarila, District - Hamirpur	
Shri Abhishek Kumar	Sub Divisional Magistrate, Urai Sadar, District – Jalaun	
Smt Deepa Arora	Regional Officer, U.P. Pollution Control Board, Jhansi	
Shri Rajendra Prasad	Regional Officer, U.P. Pollution Control Board, Banda	
Shri P.S. Rambaran	Mines Inspector, Hamirpur	
Shri Ved Prakash Shukla	Surveyor, Hamirpur	

प्रेषक,

खान अधिकारी,
जालौन स्थान उरई ।

सेवा में,

क्षेत्रीय अधिकारी,
क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड,
उ०प्र० आवास विकास कालौनी (तालपुरा योजना)
कानपुर रोड- झांसी ।

पत्र सं० 111/खनिज-एमएमसी-30
महोदय,

दिनांक:

मई 20 2023

कृपया अपने कार्यालय पत्र सं० 162/ओ०ए०-678/एनजीटी/23 दिनांक 18.05.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा ग्राम मोहाना पुलिस स्टेशन डकोर तहसील उरई जिला-जालौन में स्थित बेतवा नदी में कितनी परियोजनाये स्थापित एवं संचालित हैं तथा उससे संबंधित अन्य जानकारी/सूचना उपलब्ध कराये जाने की अपेक्षा की गयी है।

उक्त के संबंध में अवगत कराना है कि ग्राम मोहाना पुलिस स्टेशन डकोर तहसील उरई जिला जालौन में स्थित बेतवा नदी में वर्तमान समय में 01 खनन पट्टा (05वर्षीय) निष्पादित है, जो अपरिहार्य कारणों से बन्द है। सुशील तोमर निवासी चांदपुर कानपुर देहात के पक्ष में जनपद जालौन का कोई भी खनन पट्टा वर्तमान समय में स्वीकृत/संचालित नहीं है। खण्ड सं०-24/17 जनपद हमीरपुर से संबंधित है।

अतः सूचना सेवा में सादर प्रेषित है।

भवदीय



खान अधिकारी
जालौन स्थान उरई ।

मे. जीतू मुत श्री तादर सिंह निवासी ग्राम मोहना थाना डोवर तहसील उरई जनपद जालौन का बच्चे वाला हू तथा वर्तमान मे ग्राम पंचायत मोहना का प्रधान हू वैतवा नदी मे जनपद जालौन की सीमा पर बिभर ग्राम मुहना के इन्फि क्षेत्र पर ग्राम निवासी मे बरष संख्या 24/17 तहसील अरीला जनपद हमीरपुर मे विधे जा रहे वात वनन पट्टा के लिक्क मेरे द्वारा विकायत की गयी थी तथा विकायत पत्र मे वात वनन का कार्य ग्राम मोहना मे अवैध रूप से कुशील कुमरि तोमर निवासी- आँसुवर जनपद कानपुर हेतु करा किथा जाना अंकित था दिनांक 13/05/2023 को कान.जी.टी के आदेश को हीन द्वारा ग्राम मोहना क्षेत्र मे वैतवा नदी के किनारे जांच के क्षेत्र मे अवैध उपबिभर था वकील विभाग के अधिवरिभो द्वारा ही गयी जानकारी पर मेरे संज्ञान मे आया कि बरष संख्या 24/17 का क्षेत्र नदी की धारा के होना तब विकायत है नदी की धारा को ग्राम मोहना की गोडकर ग्राम निवासी बिभर बरष संख्या 24/17 मे वनन किथे जाने को गुझे वैतवा लगा बदा था कि पट्टा धारक द्वारा ग्राम मोहना तहसील उरई जनपद जालौन के क्षेत्र मे अवैध रूप से वनन कार्य किथा जा बदा था जिसके कारण मेरे द्वारा माननीय कान.जी.टी मे विकायत की गयी कि-तु कमीरि की जाच के समय जानकारी मे आने पर कि पट्टा धारक द्वारा अपने आवेदित पट्टा क्षेत्र मे वनन कार्य किथा जा बदा है नकि ग्राम मोहना तहसील उरई जनपद जालौन के क्षेत्र मे वनन कार्य किथा जा बदा है। मे. अपनी विकायत को वापस लेता हू उक्त लिखित वधान मेरे द्वारा दस्तावर पूरे हो गो हवाक मे किथा गया है।

दिनांक- 19052023
 आधर- 966035076970

जीतू सिंह
 ग्राम प्रधान मोहना
 तहसील उरई जनपद-जालौन